House will join me in expressing our sorrow at his sad demise.

Before I call the Members to speak, may I say, that however much emotionally involved we may feel in the events in East Bengal, we may avoid making reference to them on a sad and solemn occasion as this one.

Now, the House may stand in silence for a short while to express its sorrow.

The Members then stood in silence for a short while.

SHRI JYOTIRMOY BASU : On a point of order, Sir. The latest information is that the CENTO powers are assisting the West Pakistan Government and 65 ships are coming to East Pakistan loaded with arms and ammunitions. If the CENTO powers are involving themselves in the freedom struggle of Bangala Desh, the Government must take a note of that and apprise this House of their attitude to the whole happening.

14.35 hrs.

PAPERS LAID ON THE TABLE—*Contd.*

Revocation of Proclamation in Relation to West Bengal

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPARTMENT OF ELECTRONICS, DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SCIENCE AND TECHNOLOGY (SHRI K. C. PANT) : I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) dated the 2nd April, 1971 issued by the President under clause (2) of Article 356 of the Constitution revoking the Proclamation issued by him on the 19th March, 1970 in relation to the State of West Bengal, published in Notification No. G.S.R. 493 in Gazette of India dated the 2nd April, 1971, under article 356(3) of the Constitution. [*Placed in Library. See* No. LT—133/1971.]

SHRI JYOTIRMOY BASU (Diamond Harbour) : This is a fraud on the people's verdict. This is a marriage of Convenience. You have made a marriage with a person who only enjoys the support of five persons in a House of 280, and the Governor, under the directive of the Central Government, did not call the majority leader, Mr. Jyoti Basu.

SHRI B. K. DASCHOWDHURY (Cooch Bihar) : A popular Ministry is installed.

SHRI JYOTIRMOY BOSU :*

MR. DEPUTY-SPEAKER : Nothing will go on record.

14.38 hrs.

LABOUR PROVIDENT FUND LAWS (AMENDMENT) BILL

THE MINISTER OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI R. K. KHADILKAR) : Sir, before I make a formal motion, I would like to give briefly the background.

Social security benefits are at present available to industrial employees under certain Central and State Acts.

The Coal Mines Provident Fund and Bonus Schemes Act, 1948 and the Employees' Provident Funds Act, 1952 provide for the institution of provident funds for employees in coal mines, factories and other establishments. The institution of Provident Funds, on a statutory footings, has been in operation for about 22 years. While Provident Fund is an effective old-age and survivorship benefit, the accumulations therein are too small to render adequate and long-term protection to the family of the industrial employee in the event of his premature death. What a view to providing long-term protection to the family of the industrial employee in the event of his premature death, a Scheme of Family Pension was announced as part of the budgetary proposals for 1970-71, for the employees covered under the Employees' Provident Funds Act, 1952, who are paying provident fund contributions at the rate of 8 per cent of pay.

The Scheme was considered by the Standing Labour Committee when the

*Not recorded.

[Shri R. K. Khadilkar]

workers' representatives suggested that the scheme should also apply to :—

(i) members of the Employees' Provident Fund who contribute at the rate of 6¼% ; and

(ii) members of the Coal Mines Provident Fund who are already contributing at the rate of 8%.

The above suggestions have been accepted by Government. The Bill before the House which seeks to replace the Ordinance promulgated by the President in February proposes to introduce a Family Pension Scheme for all employees of the establishments covered under the Employees' Provident Funds Act, 1952 as also for the members of the Coal Mines Provident Fund. For this purpose, it is proposed to create a Family Pension Fund under each of the two Acts by diverting a portion of the employer's and employees' contributions to the Provident Fund to which will be added a contribution by the Central Government. The rates of contribution are as follows :—

1. Coal Mines Provident Fund :
   (a) Employer 1-1/6% of pay
   (b) Employees 1-1/6% of pay
   (c) Central Government 1-2/3% of pay
   Total 4% of pay

2. Employees' Provident Fund :
   (a) Employer 1-1/6% of pay
   (b) Employees 1-1/6% of pay
   (c) Central Government 1-1/6% of pay
   Total 3 % of pay

Out of the Fund so set up, the following benefits will be payable provided the member has contributed to a Family Pension Fund for a period of not less than 2 years.

Now I come to benefits in case of persons who become members of Family Pension Funds at the age of 25 years or less.

(i) Family Pension shall be payable to the survivors of members who died while in service before reaching the age of 60 at the following rates :—

Pay per month	Monthly rate of Family Pension
Rs. 800 and above	12 per centum of monthly pay subject to a maximum of Rs: 150/-.
Rs. 200 and above but below Rs. 800	15 per centum of monthly pay subject to a maximum of Rs. 96/- and a minimum of Rs. 60/.-
Below Rs. 200	30 per centum of monthly pay subject to a minimum of Rs. 40/-.

(ii) Besides Family Pension, Compulsory Life Assurance benefit of Rs. 1000/- will also be payable to the survivors of the members of the Fund in the event of death in service before attaining the age of 60 years.

(iii) In the case of retirement on attaining the age of 60, a lumpsum payment subject to a maximum Rs. 4000/- will be made to the employee.

Now, I come to the benefits for members entering the Family Pension Funds after attaining the age of 25 years. Where a person becomes a member of the Family Pension Fund after the age of 25 years, the Family Pension and other benefits shall be payable in accordance with the prescribed scale, depending on the age of entry.

The rates of Family Pension payable under the proposed scheme are the same as those admissible to the Central Government employees in case of persons who become members of the Family Pension Funds at the age of 25 years or less with the difference that whereas the Central Government employees become eligible for Family Pension after one year's service, family pension will be payable under the proposed scheme after a member has contributed to the Family Pension Fund for a period of not less than two years. In the event of cessation of membership from the Family Pension Fund before the completion of two years' contribution to the fund, the contri-

bution to the member credited to the Family Pension Fund together with interest thereon at the rate of 5½ per cent per annum shall be refunded to him. However, the Central Government's Scheme does not provide for payment of any life assurance benefit such as will be available under the proposed scheme.

In respect of members entering the Family Pension Funds after attaining the age of 25 years, the rates of family pension will be lower depending on the age of entry into the Fund as compared to the rates admissible to Central Goverument employees. These modifications have been made in the Scheme on the advice of the Controller of Insurance, Government of India.

Family Pension will be payable :

(a) to the widow or widower up to the date of death or remarriage, whichever is earlier ;

(b) failing (a), to the eldest surviving minor son until he attains the age of 18 years ; and

(c) failing (a) and (b), to the eldest surviving unmarried daughter untill she attains the age of 21 years or marries whichever is earlier.

Now, I come to the Administration of the Schemes. The schemes will be administered in respect of workers covered by the Coal Mines Provident Fund and Bonus Schemes Act, 1948 and the Employees' Provident Funds Act, 1952, by the Board of Trustees, Coal Mines Provident Fund and the Central Board of Trustees, Employees' Provident Fund respectively. The cost of administration in either case will be borne by the Central Government.

Under the scheme, family pension becomes payable from the beginning of the month immediately following the month in which a member of the Family Pension Fund dies.

Suitable directions will be issued by the Government to the Boards of Trustees, Coal Mines Provident Fund and Employees' Provident Fund, to ensure that family pension is paid to the survivors of a deceased member without any delay.

About 4 lakhs members of the Coal Mines Provident Fund and about 55 lakhs of employees in establishments covered by the Employees' Provident Fund Act are likely to benefit by the new scheme. It will be compulsory for all new entrants but employees already covered by the Coal Mines Provident Fund and Bonus Schemes Act, 1948 and the Employees' Provident Funds Act, 1952 will be given the option to join or not to join the new schemes.

An important feature of the scheme is the financial participation by the Central Government in the provision of social security benefits to industrial employees. Besides contributing to the cost of benefits, the Central Government will also pay the entire cost of administration of the schemes. The total liability of the Central Government is estimated to be up to Rs. 16 crores annually as explained in the Financial Memorandum attached to the Bill. The liability is likely to increase in future with expansion of coverage under the Employees' Provident Fund Act, 1952.

A Bill seeking to amend suitably the Coal Mines Provident Fund and Bonus Schemes Act, 1948 and the Employee's Provident Funds Act, 1952 in order to achieve these objectives was introduced in Lok Sabha on the 7th December, 1970 but the Bill lapsed with the dissolution of the then Lok Sabha. To enable introduction of the family pension scheme during the financial year 197-071, the President, however, promulgated the Labour Provident Fund Laws (Amendment) Ordinance, 1971 on the 13th February, 1971 amending the aforesaid Acts on the lines of the Bill which had lapsed.

The family pension scheme for workers covered by the two Acts have since been framed under the Ordinance and they have also been brought into force with effect from 1st March, 1971. The present Bill seeks to replace the Provident Fund Laws (Amendment) Ordinance, 1971.

I move* that the Bill further to amend the Coal Mines Provident Fund and Bonus Schemes Act 1948, and the Employees' Provident Funds Act 1952, be taken into consideration.

MR. DEPUTY-SPEAKER : Motion moved :

"That the Bill further to amend the

*Moved with the recommendation of the President.

[Mr. Deputy-Speaker]

Coal Mines Provident Fund and Bonus Scheme Act, 1948, and the Employee's Provident Funds Act, 1952, be taken into consideration."

SHRI R. N. SHARMA (Dhanbad) : I beg to move :

"That the Bill further to amend the Coal Mines Provident Fund and Bonus Schemes, Act, 1948, and the Employees' Provident Funds Act, 1952, be referred to a Select Committee consisting of 17 Members, namely :

1. Shri Bhagwat Jha Azad
2. Shri K. Balakrishna
3. Shri Madhu Dandavate
4. Shri Varkey George
5. Shri M. M. Joseph
6. Shri R. K. Khadilkar
7. Shri Raja Kulkarni
8. Shri G. S. Melkote
9. Shri Jagannath Mishra
10. Shri R. Balakrishna Pillai
11. Mohd. Jamilur Rahman
12. Shri C. M. Stephen
13. Shri Tulmohan Ram
14. Shri Vayalar Ravi
15. Shri R. P. Yadav
16. Shri Devnandan Prasad Yadava ; and
17. Shri Ram Narain Sharma

with instructions to report by the 15th May, 1971." (1)

MR. DEPUTY-SPEAKER : Both the the original motion and the motion for reference to a Select Committee are now before the House.

SHRI JYOTIRMOY BOSU (Diamond-Harbour) : We have just now seen our old friend, Shri Khadilkar, waxing eloquent and repeatedly beating his own drum about the wonderful performance of the provident fund institution in this country. I will give a few figures which I believe will put hon. members in the right track of thinking.

There are about 35 lakh workers employed in industry. Of them, 21 lakh pay between 6½ and 8 per cent into this provident fund. They pay at the cost of their bare minimum needs in life, even by depriving their dear children of their cup of milk. They do so with a view to make some provision for their old age. They pay this at a time when they really need this money for their very existence.

In 1967-68, the number of provident fund accounts was 32.63 lakhs. The performance has been really horrifying. On 31-3-70, 7,943 unexempted categories of defaulters were there. The total amount defaulted was Rs. 14.67 crores. It is not that this huge amount was defaulted in a day or month. Government had shut their eyes to this and were possively supporting these monopolist employers who are their masters and patrons. In 1967, the defaulted amount was Rs 6 83 crores ; in 1968, it rose to Rs. 11.75 crores and in 1970, as I just now said, it climbed to a height of Rs. 14.67 crores.

Under the law of Congress socialism, prosecution of these misappropriators requires government sanction and it is seldom given. You will be surprised to hear that sometimes these offenders and misappropriators who have committed a breach of trust had been allowed to go scot-free on payment of a fine of Rs. 5 or Rs. 10.

In the Rajya Sabha, Shri Bhagwat Jha Azad, the former Minister of State for Labour had promised to bring a Bill so that these defaulters could be given severe punishment. May I ask of this socialist democratic government of the Congress how soon do they wish to bring such a Bill ? Will it be a case of the stable being bolted after the horse has been stolen ? I suppose that will be the case because they cannot annoy —they cannot afford to annoy—the monopolist and capitalist masters of the Congress Party.

Moreover, in 1968-69, 21,000 cases were pending for final settlement. 5,000 applications for advances were already pending. Then there are the bigger tycoons and monopolists, the exempted category, among whom are a number of foreign monopolists including Batas and Imperial Chemical Industries. You dare not touch them. You have to go much deeper to find out how much misappropriation of money they have done. Will you ever have the courage, the strength

and the ability to do it? You will not, because if you do, they will dig the grave for you and you dare not face that prospect.

There have been numerous defalcations there also.

The men who subscribes his own money, earned at the cost of hard labour, is entitled to get a chit at the end of every year showing the credits and debits, but he is not given even that for years. It should be made compulsary that a statement of account should be given within three months of the date of the closing of the accounts.

I was most surprised to read the statement given by the Provident Fund Commissioner that giving of passbooks to the individual contributors could not even be thought of because it would entail a lot of work, but if you do that, this defalcation money cannot climb every year, from Rs. 6 to Rs. 9 crores, from Rs. 9 to Rs. 11 crores and from Rs. 11 to Rs. 14 crores. The people who are misappropriating and cheating these poor workers are hand in glove with the Government. Otherwise, how can this amount go on increasing year after year? So, the passbook should be compulsory and the unions of those establishments must be fully kept informed, so that these defalcations and frauds can be stopped.

Why talk about private employers? Mr. Khadilkar's own Government has committed the same crime. The India Electric works, a Government institution, has been closed and about 2,000 workers have been thrown on the streets, and eight of them have committed suicide for lack of funds to save them from hunger and starvation. They have contributed Rs. 18 lakhs over the years and this Government is sitting over that, and today they are starving. I have seen the Prime Minister not less then 20 time over this matter and written to her 20 to 30 letters, and over a period of three years I have not been able to get out of this socialist Government the money which the workers had contributed over the long period of their service.

My party will never oppose any genuine good measure brings good to the common man, the peasants and workers, but we do not like your gimmicks, saying one thing and doing something different. You have got to come out with a genuine attitude that you will not allow these big tycoons to take a chunk of flesh by misappropriating money that the workers have been paying at the cost of the minimum requirements of life.

I want to make a small submission. We have received a memorandum from the Circus Federation of India. They have said that they should be allowed to give the provident fund money at the end of the year because their business is seasonal.

I wish to tell the Government once again; do not talk about social democrary and at the same time give shelter and give cover to the misappropriators who are thriving with the money of the workers who have contributed it at the cost of their sweat and blood.

श्री कमल मिश्र मधुकर (केसरिया): उपाध्यक्ष जी, जो बिल यहां पर लाया गया है वह बहुत अच्छी नियत से लाया गया है लेकिन केवल इस कारण से ही इसकी खामियां अपने आप समाप्त नही हो जाती हैं। जैसाकि अभी मेरे मित्र ने यहां पर कहा कि बड़े बड़े पूंजी पतियों का इस सरकार पर इतना प्रभाव है जिसके चलते बिल से जो आशा की जाती है वह पूरी नही हो पाती। मेरी सूचना के अनुसार मिल मालिको और एम्प्लायर्स के पास प्राविडेंट फंड का जो बकाया है वह 17 करोड़ तक पहुंच चुका है और हर साल बढ़ता ही जा रहा है। सरकार इस सम्बन्ध में यहां पर बिल लाई है लेकिन उसको इस बात की भी गारन्टी करनी करनी चाहिये कि किस प्रकार प्राविडेन्ट फंड के बकाये का भुगतान कराया जा सकता है। आज कितने ही केसेज पड़े हुए है लेकिन उन पर कोई भी ध्यान नहीं दिया जाता है और न कोई कार्यवाही की जाती है। कारण यह है कि उनका प्रभाव सरकारी मशीनरी, बड़े-बड़े अफसरों और मत्रियों पर रहता है जिसके चलते सारे अच्छे नियमों पर भी कोई कार्यवाही नहीं हो पाती है। नतीजा यह होता है कि सही मानों में श्रमिकों को जो फायदा होना चाहिए वह नही हो पाता है।

15. 0 hrs.

श्रमिक भविष्य निधि विधि (संशोधन)

[श्री कमल मिश्र मधुकर]

विधेयक के द्वारा जो अंशदान लिये जाने की व्यवस्था है तो उसके लिए मेरा कहना है कि इसमें आप ऐसे लोगों से अंशदान मांग रहे हैं जिन बेचारे श्रमिकों को आज लिविंग वेज तक नहीं मिल रही है। आज जिन को अपना यापन करना कठिन हो रहा है उनसे अंशदान मांगा जा रहा है। श्रमिकों की वर्तमान मजदूरी की न्यूनता को इस बिल में इसकी व्यवस्था करते वक्त ध्यान में रखना चाहिए था जो कि नहीं रक्खा गया है। ऐसे मजदूरों से जिन्हें आज जीवन यापन तक की सुविधायें सुलभ नहीं है उनसे आप इस बिल के द्वारा जो अंशदान मांग रहे हैं वह किसी तरह से मेरी समझ में नहीं आता है। आखिर ऐसा करके इस सरकार द्वारा देश में समाजवाद के किस रूप को लाया जा रहा है? उचित तो यह था कि आप इम्प्लायर्स से, प्राइवेट संस्थानों के मालिकों से लेते। इस बारे में देश के तमाम श्रमिक संगठनों ने जैसे आल इन्डिया ट्रेड यूनियन कांग्रेस और अन्य मजदूर संगठनों ने बार-बार सुझाव दिया है कि एक ऐसी योजना बनाई जाय जिस के जरिए प्राविडेंट फंड की स्कीम और अन्य स्कीमों को सही ढंग से और कारगर ढंग से लागू किया जा सके ताकि मजदूरों की वास्तव उन्नित हो। सरकार को उसको ध्यान में रखते हुए उचित व्यवस्था करनी चाहिये थी लेकिन इस बिल के जरिये जो आप बोर्ड बनाने जा रहे हैं उस बोर्ड में श्रमिकों का कितना प्रतिनिधित्व होगा इस बात पर बिलकुल ध्यान नहीं दिया है।

इतना ही नहीं दुनिया के और देशों में भी जोकि डेवलपिंग कंट्रीज है जैसे घाना, मलेशिया और लंका हैं उन देशों में हम पाते हैं कि ऐसे संस्थानों में भी जहां केवल 10-12 मजदूर काम कर रहे हैं वहां पर भी यह स्कीम या कानून लागू है लेकिन यहां पर ऐसा नहीं है। आप कैसे मुंह से भले ही समाजवाद आदि की बात करें लेकिन वास्तव में आप बड़े-बड़े लोगों मोनोपोलिस्ट्स लोगों का मुंह ही ताकते रहते हैं। प्रैक्टिस में आप उस अपनी समाजवादिता को नहीं लाते हैं। आप की नीयत भले ही कितनी अच्छी क्यों न हो लेकिन जब तक उसको आप अमली रूप में न ढाले केवल नीयत से मजदूरों का लाभ होने वाला नहीं है।

यह सही बात है कि भविष्य निधि और यह कुटुम्ब योजना अपने आप में एक अच्छी योजना है लेकिन इस योजना को मजदूरों के हित के लिए कारगर ढंग से कैसे लागू किया जाएगा उस का इस विधेयक में अभाव है। खाली बिल बना देने से ही मकसद पूरा होने वाला नहीं है और इसे कारगर ढंग से लागू किए जाने के अभाव में इस बिल का भी वही हश्र होगा जोकि दूसरे इसी तरह के अन्य बनने वाले बिलों का होता है।

मेरा निवेदन है कि इस बात की ओर ध्यान नहीं दिया गया है कि जो सरकारी संस्थान हैं उन संस्थानों पर भी प्राविडेंट फंड का बकाया है। सरकार को इस बात की जानकारी है और संसद् में यह सवाल भी उठाया गया है। लेकिन उसके बाद भी उन संस्थानों से जो प्राविडेंट फंड का पैसा मिलना चाहिए जो उन्हें अंशदान देना चाहिए और वह नहीं दिया जा रहा है उस पर कोई ध्यान नहीं दिया गया है। इसकी क्या गारन्टी देने जा रहे हैं। और क्या व्यवस्था करने जा रहे हैं कि प्राइवेट क्षेत्र की इंडस्ट्रीज को या सरकारी क्षेत्र में स्थापित इंडस्ट्रीज को अंशदान देना चाहिए वह अंशदान समय पर पूरा पूरा मिल सके? इतना ही नहीं आपकी प्राविडेंट फंड स्कीम का जो कानून है तो उस कानून की अवहेलना करने के लिए जो सजा देने की बात है वह सजा नहीं दी जाती है। उसमें तरह तरह की गड़बड़ पैदा की जाती हैं। घूस चलती है, बड़े अफसरों का दबाव चलता है और जैसा मैंने कहा कि जो लोग इस

कानून की अवहेलना करते हैं उनके साथ हम कड़ाई से नहीं पेश आते हैं। मेरी अपील होगी कि अगर आप कानून बनाने जा रहे हैं तो उस में ऐसी व्यवस्था कीजिये कि जो लोग इन कानूनों की अवहेलना करते हैं उनकी सजा बढ़ाई जाय और कानून के मुताबिक उन्हें कड़ी सजा दी जाय। इस को अमली जामा पहनाया जाय। ऐसा होने से ही यह कानून श्रमिकों के लिए उपयोगी व लाभ दायक सिद्ध हो सकता है।

आप ने फैमिली पेंशन स्कीम लागू कर दी है वह एक सही व स्वागत योग्य चीज है। लेकिन आज देहातों में और अन्य संस्थानों में जो मजदूर लगे हुए हैं उन मजदूरों की अवस्था ऐसी है कि अगर वह बीमार पड़ जायें तो यह तो ठीक है कि उसकी दवादारू की जाएगी। दवादारू के वास्ते तो कानून बना दिया गया है लेकिन अब अगर उन बीमारों को फल या दूध की जरूरत पड़े तो वह इस में नहीं आता है। समय पर जो उसको पैसा मिलना चाहिये वह भी नहीं मिल पाता है। देखा जाता है कि दवादारू की उचित व्यवस्था न होने के कारण और फल और दूध के अभाव मे मजदूर लोग मर जाते हैं और यह प्राविडेंट फंड की स्कीम और फैमिली पेंशन स्कीम आदि कागज के पोथों में बन्द पड़ी रह जाती हैं और उनसे वास्तव में जो लाभ पहुंचना चाहिए वह नहीं पहुंच पाता है। इस लिहाज से आपको ऐसी योजना बनानी चाहिए।

जहां यह फैमिली पेंशन लागू कर रहे हैं वहां यह वृद्धावस्था पेंशन स्कीम भी लागू कर दें ताकि जहां यह उनकी फैमिलीज के लोगों को मिलती रहे वहां जो श्रमिक लोग वृद्धावस्था को प्राप्त हो चुके हैं तो उन्हें कठिनाई के समय इस तरह से सहायता प्राप्त करने के लिए व्यवस्था की जा सके तो अच्छा होगा। मैं चाहूंगा कि इस दिशा में सरकार जांच करवाये और बतलाये कि वृद्धावस्था पेंशन को लागू करने में आखिर क्या कठिनाई है? अनेक श्रमिक संगठनों ने आपके यहां इस बात के लिए मैमोरेंडम दिया है कि ओल्ड ऐज पेंशन लागू कर दी जाय तो फिर आप ने उसको क्यों नहीं लागू किया है? इस बिल के अन्दर उसके लिए कोई व्यवस्था क्यों नहीं की गई है? जब आप की नीयत सही है तो फिर इसकी व्यवस्था करने में क्या आपत्ति हो सकती है लेकिन ऐसा नहीं किया गया है। नतीजा यह होता है कि वही पेबन्द लगाने वाली बात होती है। अब इस तरह से पेबन्द लगाने से अगर आप इस समस्या को हल करना चाहते हैं तो वह हल नहीं हो सकती है। इस लिए मेरा सुझाव है कि इन सब चीजों को दृष्टि में रखते हुए एक कंप्रीहेंसिव बिल आप लायें। मैं चाहूंगा कि जहां पर आप यह फैमिली पेंशन स्कीम लागू कर रहे हैं वहां पर ओल्ड ऐज पेंशन की स्कीम की भी व्यवस्था इस बिल में कर दीजिये।

दूसरे इसमें जो शेयर देने की बात है जहां मजदूरों के शेयर को कम किया जाय और घटाया जाय वहां इम्प्लायर्स लोगों के शेयर को बढाया जाय ताकि आज देश में जो महगाई का जोर है उसमें मजदूरों पर अधिक बोझ न बढ़ सके। चूंकि आप आर्थिक असमानता दूर करना चाहते हैं और आज जो लोगों की आमदनी के बीच में भारी अन्तर है उस अन्तर को आप कम करना चाहते हैं तो जरूरी है कि मजदूर पर पड़ने वाले बोझ को कम किया जाय और इम्प्लायर पर बोझ को अधिक बढ़ाया जाय।

इसके साथ ही इस बात की भी कोशिश की जाय और इस बिल में ऐसी व्यवस्था हो कि जो स्कीम लागू करें उनको चालू करने में मजदूरों की आवाज एफैक्टिव हो सके। उसमें मजदूर संगठनों के प्रतिनिधियों की अधिक आवाज हो सके।

एक अन्य सुझाव यह है कि आप यहां से राज्य सरकारों को आदेश दें जिसके जरिये से

[श्री कमल सिंह मधुकर]

आप वह स्कीम लागू करेंगे कि आज पूंजीपतियों का राज्य सरकारों पर जो दबाव पड़ता है वह उन दबावों से मुक्त हों। राज्य सरकारें उससे असर न लें और प्राविडेंट फंड या दूसरी स्कीमों के तहत जो व्यवस्था करनी है उसे ठीक और सही ढंग से लागू कर सकें।

इस बात की ओर भी ध्यान दिया जाय कि प्राविडेंट फंड के सिलसिले में जो सूद देने की बात है वह बढ़ाया जाय। फैमिली पेंशन के अन्दर उसे बढ़ाया जाय ताकि उन्हें मिलने वाले पैसे में बढ़ोत्तरी हो सके।

जब आप प्राइवेट और पब्लिक सैक्टर के संस्थानों मे इस स्कीम को लागू करने जा रहे हैं तो आपको इस ऐग्जम्प्शन लिमिट को घटाना चाहिये। मलयेशिया, घाना लंका जैसे देशो मे इतना लिबरल ऐग्जम्प्शन नही है जितना कि अपने देश में है।

ऐसे मजदूर जो कि आप की स्कीम से वंचित होने जा रहे हैं वह भी इससे लाभान्वित हो सके। यह ठीक है कि 57 लाख मजदूर इस के प्रभाव मे आयेंगे लेकिन बाकी मजदूर इसके प्रभाव मे नही आयेंगे तो उन मजदूरो के लिए आप क्या योजना बनाने जा रहे हैं इस का भी जवाब मंत्री महोदय देने की कृपा करें। जरूरत इस बात की है कि आप की ऐग्जम्प्शन लिमिट कम हो ताकि ऐसे तमाम संस्थान भी आ जाये जहां कि कम तादाद में मजदूर लगे हैं। इसके लिये मंत्री महोदय को एक कम्प्रीहैंसिव बिल लाना होगा ताकि कानून की अवहेलना करने वाले को कड़ी सजा दी जा सके। इसके साथ ही आज राज्य सरकारों पर इन पूंजीपतियों आदि का प्रभाव व दबाव पड़ता है उन दबावों से वह मुक्त हो सकें ताकि यह प्राविडेंट फंड और दूसरी स्कीमें ठीक ढंग से लागू हो सकें इसके साथ ही प्राविडेंट फंड और फैमिली पेंशन मे जो इंटरैस्ट देने की बात है उसे बढ़ाया जाए। ऐसा होने से जो आपकी नीयत है उसको आप पूर्ति कर सकेंगे और तभी जिस समाजवाद का आप ढिंढोरा पीटते हैं उसे आप सार्थक कर सकेंगे अन्यथा नहीं। मैं चाहता हूं कि मंत्री महोदय अपने जवाब में वह चीजें स्पष्ट करें और सदन को बतलायें कि वह इस दिशा में क्या करने जा रहे हैं।

श्री राम सहाय पंडि (राजनंदगांव): उपाध्यक्ष महोदय, प्राविडेंट फंड की योजना की पृष्ठभूमि में जो एक सीक्योरिटी है जो एक भविष्य मजदूर का निहित है उसको सामने रखते हुए आज तीस रोज में जो जमा करने का प्राविधान है वह तुरन्त जमा हो जाना चाहिए तुरन्त ही प्राविडेंट फंड वेजेज से काट लिया जाय और इसमें यह तीस दिन का प्राविधान न रक्खा जाय बल्कि उसको तुरन्त जमा करा दिया जाय। तुरन्त से मेरा तात्पर्य यह है कि बजाय तीस रोज के तीन रोज मे कर दिया जाय। तीस रोज के लिए इसे रखना और इस तरह से पैसे को दूसरी जगह इनवैस्ट करना इससे पैसे का अपव्यय होना संभव हो सकता है और यह सारे का सारा परपज ही डिफीट हो सकता है। जो इम्प्लायर्स मजदूर का पैसा काटते हैं उसको हज्म कर लेते हैं या मिस्ऐप्रोप्रिएट कर लेते है या उसको खा जाते हैं, उसको दबा जाते हैं या वह मजदूरों को नहीं मिलता है तो उसके लिए मैं श्री खाडिलकर से निवेदन करूंगा कि वह एक स्पेशल बिल लायें और ऐसे डिफाल्टिंग इंप्लायर्स को बतौर क्रिमिनल ट्रीट किया जाय और उसके लिये उन्हें कड़ी सजा दी जाय। उनको ज्यादा से ज्यादा पनिशमेंट दिया जाए क्योंकि उसमें मजदूर के भविष्य का प्रश्न है। अगर इस तरह से नहीं किया जायेगा तो जो वह योजना है वह लड़खड़ा जायेगी। यह मजदूरों के पसीने का पैसा है, उनकी गाढ़ी कमाई का पैसा है। जो लोग फैक्टरी चलाते हैं या माइन्स चलाते हैं उनको तो बार बार अवसर मिल जाता है वह चलाने का फिर

परिस्थितियों में उनके पास पैसा नहीं है। पैसा न होना दूसरी बात है, लेकिन इस तरह से पैसे की गड़बड़ी करना दूसरी बात है। अगर इस तरह पैसा इधर उधर होगा तो मजदूरों के भविष्य का क्या होगा, जब कि उनकी नौकरी छूट जाती हैं ?

मैं कहता हूँ कि इस तरह की चीजों को क्रिमीनल ट्रीट किया जाना चाहिए। मैं मंत्री महोदय से रिक्वेस्ट करूंगा कि वह इसके लिये एक स्पेशल बिल लायें इस सदन में, जिस की तहत इसको क्रिमिनल ट्रीट करके सीरियस ऐक्शन लिया जाये। जो लोग पैसे का मिसऐप्रोप्रिएशन करते हैं उन पर फाइन तो किया ही जाये, लेकिन मैं श्री ज्योतिर्मय बसु से ऐग्री करता हूं कि केवल फाइन से ही काम नहीं चलेगा, इसमें सजा भी होनी चाहिए ताकि मालिकों को पता चल जाये कि मजदूरों के पैसे का मिसऐप्रोप्रिएशन करने का क्या फल होता है।

SHRI MAYAVAN (Chidambaram): Sir, I rise to support the Labour Provident Laws (Amendment) Bill. The Prime Minister announced before the election that Government propose to introduce a pensionary scheme for labour. The fact that the Government have introduced this Bill so quickly and promptly shows the sincerity of Government to help labour. After this Bill is enacted, if Government implements the provisions effectively, I am sure it will prove highly beneficial to the families of the employees. I heartily congratulate the minister who has brought forward this *Bill*. I think in the history of 23 years of freedom, this amendment is noteworthy in that it proposes to ameliorate the conditions of the employees.

There are already a few labour welfare schemes. They have their own drawbacks and defects. For example, there are many erring employers who do not credit their share of contribution to the provident fund. Huge amounts are in arrears for several years. This brings untold sufferings to the labourers. They are not able to get the entire amount of the PF because the employers do not pay their contribution. The PF Commissioner is under the direct control of the Central Government. There are regional Commissioners also. In spite of such a big organisation, the PF scheme is not satisfactorily organised and supervised. It should be the prime responsibility of the Government to see that the scheme works effectively. I propose that the State Governments may be given full powers to administer the scheme. The Industrial establishments are situated in the States and they may be able to have effective control on the employers provided States are given powers. The Union Government should give assistance to the State Governments for sponsoring welfare schemes for the employees.

This Bill under discussion provides for compulsory life insurance benefit upto Rs. 1000 payable to the survivors of the employees who die in service. This scheme should be implemented under the ESI scheme. I feel Rs. 1000 is too small and meagre. In these days of high prices, even a small hut cannot be constructed with this amount. I suggest that the amount may be increased to Rs. 2000. Most of the employees are illiterates or semi-literates. So also are their wives. So, the rules and regulations under the family pension scheme should be so framed as to help the family members. The wives of the labourers should not be asked to fill up innumerable forms and produce endless certificates for getting the money. The forms and procedures should be simplified and the red-tapism should be done away with. Government should ensure that the family of the employee gets assistance quickly and easily. Valluvar, our great poet, has in one of his great works. *Thirukkural* said that a help, though small, is big provided it is given at the proper time. I only wish that the sincerity of the government to help the employees may not be affected by the governmental procedures.

SHRI C. M. STEPHEN (Muvattupuzha): Sir, the object of this Bill is very limited. It is only to introduce a pension scheme and with that object the Coal Mines Provident Fund and Bonus Scheme Act is being amended. Now if one were to go through the Coal Mines Provident Fund and Bonus Scheme Act, there are

[Shri C. M. Stephen]

quite a number of lacunae, particularly in the matter of enforcing the provisions relating to collections, so much so, as pointed out by certain hon. friends on the other side, there are certain arrears which have been noted also by the National Commission on Labour. But I would submit that the arrears, though big enough, are not so staggering as is tried to be made out. Because, it would be seen from the statistics that during the period 1967—69 out of the total collection of Rs. 1,118 crores the arrear was to the tune of only Rs. 8 crores. Of course, even that arrear has got to be wiped out and stringent measures have to be taken against the defaulters. The Indian Labour Conference have proposed certain measures for that. I hope the Minister will bring forward the necessary measures to amend the Act so that there will be sufficient powers with the government to enforce the provisions so that there will be no arrears at all, particularly in the case of a measure like this.

Then, there are one or two points of principle which I wish to bring to the notice of the government. I wish more time was allotted to this so that we could have a leisurely consideration of the Bill. Unfortunately, this Bill is to replace an Ordinance and unless it is passed in this session it would lapse because six weeks would be over. I am wondering how this could be remedied.

The point I am emphasizing is this. The question of pension for labour was considered by the National Commission on Labour. This principle was accepted by the National Commission on Labour, which says in its report :

> "The evidence before us suggests that workers should be given pensionary benefits. While worker's organisations feel that it should be an additional benefit, others have favoured conversion of a part of provident fund into retirement/family pensions. We are inclined to accept the latter view. Conversion of a part of provident fund into retirement cum family pension is desirable. In cases where the rate of contribution from employers and employees is raised to 10 per cent, a portion of the contribution should be converted into pension payable to the worker, or in the event of his death, to his dependents (to be defined) upto a certain period. Pensionary benefits should be worked out on the basis of 4 per cent to start with. The remaining 16 per cent should be paid back as provident fund accumulations."

So, it is the recommendation of the National Labour Commission that nothing shall be done which may eat into what the worker may ultimately get as provident fund. But what is now being done is, with the contribution remaining what it is, a part of the provident fund is being converted into pension, so much so that in place of the 16 per cent that the worker is now entitled to get, he will in future get only 12 per cent as provident fund. In the case of life insurance also a ceiling is fixed and he will not be able to collect more than Rs. 4,000 The workers wanted the two things separately. They wanted pension in addition to the provident fund.

Alternatively, they suggested that the contribution may be raised and the additional contribution may be converted into pension scheme so that his provident fund earnings will not be affected. What the Government has done is that from out of what he is to get now as provident fund, a part is taken away and you give a label "pension" and he is asked to take it like that. To supplement that, of course, the government now agrees to plough in money which totals to the tune of Rs. 25 crores altogether.

Here also, as a trade union worker, there is a question of principle which I would like the Government to consider. The organised worker gets more. But there is another aspect which I would request the Government to consider. Rs. 25 crores is not a small amount. The industrial worker is organised. He can bargain and he can get his benefits, get these things established, and get from out of the pockets of the employer. But there is a large chunk of unemployed people, a large chunk of agricultural labour, the unorganised workers of the small scale industries. They also face this problem. Could it not be that the amount the Government is prepared to plough into it could be provided for them so that the disorganised workers, unorganised workers, who cannot bargain with their

employers may get the benefit of the social security ? Could it not further be that, as recommended by the National Labour Commission, the rates of contribution be raised and, diverting the increase as pension, it could guarantee that the workers will get the provident fund earnings which they are currently getting ? That should have been a sound principle.

What I am emphasising is that this Bill has not been sufficiently and properly considered. I am told it was considered by the Standing Labour Committee. My organisation was represented there. Other matters came up there and the discussion took place and, towards the fag end, this matter came up. Even now the scheme under the Act is not before us. We do not have the details of the scheme. The scheme was to be implemented from 1st March. Without that scheme, we will not be able to express our opinion as to what will happen about it. This is a delegated legislation. There is no provision for the scheme to come to this House again. Therefore, we are now giving sanction that the scheme may be launched out with the inherent, hidden, effect that what is now earned by the workers by way of provident fund is being diverted back. Now, the provident fund provision is something which is under statute. When you take it away, a detailed deliberation is absolutely necessary particularly because this legislation runs counter to what the workers want as per their demands before the National Labour Commission.

These are the two things I wanted to mention. I would request the Government to consider the possibility of taking a little more time for a more detailed look into the matter so that the collective will of the organised workers may not be flouted and the recommendations of the Labour Commission may not be bypassed as it has been done.

श्री हुकम चन्द कछवाय (मुरेना) : उपाध्यक्ष महोदय, मैं इस बिल का समर्थन करने के लिए खड़ा हुआ हूं। इस बिल का मैं स्वागत करता हूं। मैं समझता हूं कि वास्तव में इस बिल को आज से दस साल पहले आना चाहिये था। अगर ऐसा किया होता तो बहुत अच्छा होता।

सबसे पहली बात तो मैं यह कहना चाहता हूं कि इसको आपने प्राविडेंट फंड के साथ जोड़ दिया है। कुटुम्ब पेंशन बिल अगर आप अलग से लाते तो अधिक अच्छा होता। इसको आप को चाहिये था कि आप प्राविडेंट फन्ड के साथ न जोड़ते। अलग से आप रकम देते तो ज्यादा यह चीज हितकारक होती।

आपने इस बिल को कहा है कि यदि कोई मजदूर काम करते-करते मरता है तो उसके परिवार को एक हजार रुपया आप दिलायेंगे। मैं समझता हूं कि आज की महंगाई को देखते हुए यह जो राशि है वह बहुत ही कम है। यह राशि तीन हजार रुपया होनी चाहिये थी।

कारखानों में काम करने वाले मजदूरों पर वह योजना लागू होती हैं। यदि वह अनायास मर जाता है कारखाने में या घर में, या काम करते-करते मरता है तो तत्काल उसके परिवार के किसी भी एक सदस्य को वहां ही काम दिलाने की व्यवस्था होनी चाहिये। यह बहुत जरूरी है। यह सभी जानते हैं कि घर को चलाने वाला अगर दुर्भाग्यवश मर जाता हैं तो घर भर पर कितना बड़ा संकट आता है, आर्थिक संकट आता हैं। जो भविष्य निधि आदि का पैसा मिलता है वह थोड़े दिन ही चल पाता है, अधिक दिन वह नहीं चल सकता है। इस वास्ते मेरा सुझाव है कि उस परिवार के एक सदस्य को चाहे कोई बड़ा लड़का हो या लड़की हो या उसकी पत्नी हो, उसे काम दिलाने की व्यवस्था होनी चाहिये।

यदि कोई छटनी करता है या अपनी सर्विस पूरी करके मजदूर चला जाता है, उसका पूरा समय हो जाता हैं तो उसे आपने चार हजार रुपया देने की बात कही है। मेरा कहना यह है कि चार हजार रुपया जो आप देंगे, इस में उसका पैसा न जोड़ा जाए, उसकी जो भविष्य निधि काटी है, उसको न छोड़ा जाए। सरकार और मालिक का पैसा उसको मिले, यह मेरा सुझाव है। आज बहुत से क्षेत्र खाली पड़े

[श्री हुकम चन्द कछवाय]

हैं जहां इसको लागू नहीं किया गया है, चाहे वे बीड़ी मजदूर हों या अगरबत्ती बनाने वाले मजदूर हों। मन्त्री महोदय जानते ही हैं कि बीड़ी मजदूरों की इस देश में संख्या सात लाख है और अगरबत्ती मजदूरों की संख्या ढाई लाख है। उन पर यह योजना लागू नहीं होती है। मेरा कहना यह है कि उन पर भी लागू होनी चाहिये।

और भी बहुत से छोटे-छोटे उद्योग हैं, जिन पर यह लागू नहीं होती है। वहां भी लागू होनी चाहिए। एक दुकान पर जहां एक मजदूर काम करता है और उसमें मजदूरी करते-करते उसकी उम्र बीत जाती है, उसको भी इस योजना से लाभ मिलना चाहिये। किसी पर यह लागू नहीं है।

ग्रेचुटी का मसला बहुत उलझा हुआ मसला है। आपने कानून नहीं बनाया है कि सभी मजदूरों को इसका लाभ मिले। जब मालिकों को निकालना होता है किसी मजदूर को या मजदूरों को कम करना होता है उनकी छंटनी करनी होती है, तो वे बड़ी आसानी से कर देते हैं। किसी मजदूर को निकालना होता है तो उस को पैसे का लालच दे कर निकाल दिया जाता है। ऐसा कानून आप बनाएं ताकि चाहे उसको निकाला जाए या वह स्वयं जाए उसे ग्रेचुटी मिले और हर कीमत पर इसको दिलाने की व्यवस्था हो।

किसी मजदूर को किसी भी कारण वश निकाला जाय किसी उद्योग में से जब तक उस को काम न मिले, तब तक के लिए उसे बेरोजगारी भत्ता दिया जाना चाहिये। यह उसका हक होना चाहिये। किसी कारण से भी अगर मालिक उसको निकाल देता है तो अगर उसे दो, चार या पांच दस साल तक भी अगर बेरोजगार रहना पड़े तो उसकी जैसी दयनीय स्थिति हो जाती है, उसका अनुमान आप लगा सकते हैं। अगर उसको कानून के विरुद्ध जाकर निकाला जाता है तो भी यह मुकदमा जब तक नहीं सकता है, कोर्ट में जा नहीं सकता है। इस वास्ते जब तक दूसरा काम उसको न मिले तब तक उसे पैसा मिलता रहे, ऐसी कोई व्यवस्था सरकार करे। उसकी रोजी चलती रहे, इसकी व्यवस्था होनी चाहिये।

पेंशन, ग्रेचुटी, भविष्य निधि, कर्मचारी राज्य बीमा योजना आदि योजनाओं में आपस में तालमेल नहीं है। ये अलग-अलग योजनायें हैं। बिल्कुल समान योजना आप बनाइये और इनका आपस में तालमेल बिठाइये ताकि इन सभी योजनाओं का समान रूप से सब को लाभ मिल सके।

जहां तक प्राविडेंट फांड योजना का संबंध है, इसका मुझे भी थोड़ा सा अनुभव है। मैंने भी मजदूर के तौर पर काम किया है, मजदूर बनकर काम करने का मुझे भी अवसर प्राप्त हुआ है। अपना प्राविडेंट फंड का पैसा जमा कराना तो दूर रहा मजदूर जो पैसा देता है, उसका उपयोग भी मालिक अपना उद्योग बढ़ाने के लिए, अपना बिजिनेस बढ़ाने के लिए कर लेते हैं। उसके वेतन में से काटा हुआ पैसा भी जमा नहीं कराया जाता है। जब इसके बारे में प्रश्न किये जाते हैं तो कहा जाता है कि केस चल रहे हैं। देखा गया है कि जिनके ऊपर तीन-तीन करोड़ और आठ-आठ करोड़ रुपया बकाया होता है और उनके खिलाफ केस चलाए जाते हैं तो उनको जो सजा होती है वह एक हजार रुपया जुर्माने की होती है। यह सजा बहुत कम है। कड़ी सजा की आप व्यवस्था करें। सख्त कानून बनाएं ताकि उद्योगपतियों को पता चले कि अगर मजदूरों द्वारा जमा किया गया पैसा उन्होंने इस्तेमाल किया तो उन को तगड़ी सजा मिलेगी। वैसी अवस्था में ज्यादा देर तक वे इस राशि को अपने पास नहीं रखेंगे और अपने हिस्से का पैसा भी जमा करवाते रहेंगे। इस सम्बन्ध में पांडे जी ने जो सुझाव दिया है, उसका मैं समर्थन करता हूं।

तीन दिन में उनको बाध्य किया जाना चाहिये कि वे जमा करा दें ताकि मजदूरों को इस लाभ से वंचित न रहना पड़े।

मजदूर चाहते हैं कि शादी ब्याह के संबंध में, मकान बनाने के लिए उनको आसानी से पैसा मिल जाया करे। आप जानते ही हैं कि मजदूर क्षेत्रों में मकानों की बहुत तंगी होती है। मैं चाहता हूं कि मकान बनाने के लिए जो पैसा दिया जाता है और उसके जो नियम हैं, उनको ढीला किया जाए ताकि लोग अधिक संख्या में मकान बना सकें और इस सुविधा का लाभ उठा सकें। इसके लिए पैसे लेने में उनको किसी प्रकार की कठिनाई नहीं होनी चाहिये।

मैंने जो सुझाव दिए है, मैं आशा करता हूं कि इसको स्वीकार किया जायेगा और इन पर अमल किया जाएगा।

श्री एम० राम गोपाल रेड्डी (निजामाबाद) : उपाध्यक्ष महोदय, मैं सिर्फ एक बात की तरफ गवर्नमेंट का ध्यान दिलाना चाहता हूं। मुझे ऐसे केसिज मालूम है कि मजदूर तीस साल से प्राविडेंट फंड दे रहे है। तीस साल पहले पन्द्रह रुपये में एक थैली चावल मिलता था। उस जमाने में उन्होंने प्राविडेंट फंड में पन्द्रह रुपये दिये। आज उस रकम को दुगना करके और उसके साथ सूद मिला कर करीब 40,45 रुपये उनको दिए जा रहे हैं, जब कि चावल की थैली की कीमत 100 रुपये है। जब रुपये की वैल्यु दिन-ब-दिन घट रही है, तो मजदूर को जो पैसा दिया जाये, वह मौजूदा परचेजिंग वैल्यु के हिसाब से दिया जाये। जब वे रिटायर होते हैं, तब उन को वह रकम दी जानी चाहिए वरना उनको एम्पलायर्ज से गुड मनी के स्थान पर बैड मनी मिलती है।

SHRI R. K. KHADILKAR : I am happy that the measure has been welcomed by almost all sections of the House. At the same time they have pointed out and correctly pointed out, certain deficiencies regarding the administration of the Provident Fund and they have pleaded for more stringent punishments.

As I have said earlier while making my observations here,—the important feature of the scheme is to provide participation by the Central Government in the provision of social security benefits to the industrial employees. This is the beginning.

After listening to all sides of the House, I feel that we will have to come forward with a measure removing all these defects.

Some facts were mentioned and I would like to give certain correct figures. For example, one hon. Member said that the arears of Employees' Provident Fund are Rs. 17 crores. Actually about Rs. 15 crores are arrears out of the total collection of Rs. 1,754 crores. It is hardly one per cent. But, of course, we must take note of these arrears and we must see that arrears are not allowed to mount up like this.

Then, some suggestions were made quoting the recommendations of the National Labour Commission. The National Labour Commission has recommended the enhancement of the rate of Provident Fund Contributions from 8 to 10 per cent and to utilise the increase in financial new benefits like pension and unemployment insurance.

Their recommendations, I would like to assure the House, are under our consideration.

Certain other suggestions were made. For instance, Mr. Kachwai suggested that we must try to extend this Scheme even to the Beedi workers. Mr. Basu suggested that circus workers should also be covered. All these suggestions would be kept in view. As I said earlier, this Scheme already come into force from the 1st of March, but so far as the Employees' Provident Fund Act is concerned, to which almost all hon. Members referred, I can assure the House that the Government is also very much concerned not only about the steps to be taken for prompt recovery of the dues from the employers but also about the bringing down of the arrears.

My friend, Mr. Pandey suggested that the contributions should be collected before the 3rd. It is a good suggestion. We are ourselves thinking of making suitable amendments, not only to make the recoveries prompt, but also to make punishments in case of defaults, more stringent.

[Shri R. K. Khadilkar]

This point was stressed by almost all the Members, and I would like to give this assurance on that point that when we come forward with a comprehensive measure, keeping in view all the suggestions ; I shall certainly take note of it. All the other suggestions that have been made by Members will certainly be kept in view, when I come forward with a comprehensive legislation.

As regards the circus workers, I know their difficulties, and Shri A. K. Gopalan has made a reference to them. We shall give serious thought to the question how we could accommodate them in the new scheme of provident fund, and I may assure him this much on this occasion.

I would like to assure the House that this Bill which extends social security measures where Government not only participate but make a substantial contribution will be further extended in times to come.

With these words, I would like to commend this Bill to the House.

There is one amendment, on which I would like to say something. As you are aware, this Bill seeks to replace an ordinance that was promulgated to give effect to the scheme. At this juncture, it is not advisable to refer this Bill to a Select Committee, nor would we be able to finish the deliberations, because the House is adjourning today. So, we must get through this Bill and get the sanction of the House today so that we shall get it through in the other House tomorrow. Therefore, I am unable to accept the amendment for referring this Bill to a Select Committee.

MR. DEPUTY-SPEAKER : I shall now put Shri R. N. Sharma's amendment to vote.

SHRI R. N. SHARMA : Has it been moved ?

MR. DEPUTY-SPEAKER : He has moved it.

SHRI R. N. SHARMA : I have not been given formal permission to move it.

MR. DEPUTY-SPEAKER : At the time when the Minister finished his speech, I had asked the hon. Member whether he was moving it and he said 'Yes'.

SHRI R. N. SHARMA : You only asked me whether I wanted to move it and I said 'Yes'.

MR. DEPUTY-SPEAKER : He can withdraw it by leave of the House if he wants.

SHRI R. N. SHARMA : I want to make a statement before it is disposed of.

MR. DEPUTY-SPEAKER : Let me explain to him the procedure. He is a new Member. The procedure is that soon after the hon. Minister moves his motion for consideration, the amendments to the motion for consideration are moved. I asked the hon. Member whether he was moving it and he said 'Yes'. It is not necessary that because he has tabled an amendment and he is moving it, therefore he should make a speech. It is not necessary. That is the procedure. Let him not argue. Let him be educated about this.

SHRI R. N. SHARMA : I must be allowed to say something.

MR. DEPUTY-SPEAKER : It is not permissible at this stage. The hon. Member is a new Member, and let him learn the procedure. After the speeches have been made and the hon. Minister has replied, no more speeches are permissible. Let the hon. Member kindly note the procedure and let him learn it.

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : He should have been given a chance before the Minister was called.

MR. DEPUTY-SPEAKER : But he never asked for any chance. I shall now put the amendment of Shri R. N. Sharma to the vote of the House. The question is :

> "That the Bill further to amend the Coal Mines Provident Fund and Bonus Schemes Act, 1948, and the Employees' Provident Funds Act, 1952, be referred to a Select Committee consisting of 17 members, namely :
>
> 1. Shri Bhagwat Jha Azad

2. Shri K. Balakrishna
3. Shri Madhu Dandavate
4. Shri Varkey Georage
5. Shri M. M. Joseph
6. Shri R. K. Khadilkar
7. Shri Raja Kulkarni
8. Shri G. S. Melkote
9. Shri Jagannath Mishra
10. Shri R. Balakrishna Pillai
11. Mohd. Jamilur Rahman
12. Shri C. M. Stephen
13. Shri Tulmohan Ram
14. Shri Vayalar Ravi
15. Shri R. P. Yadav
16. Shri Devnandan Prasad Yadava ; and
17. Shri Ram Narain Sharma

with instructions to report by the 15th May, 1971."

The motion wae negatived.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill further to amend the Coal Mines Provident Fund and Bonus Schemes Act, 1948, and the Employees' Provident Funds Act, 1952, be taken into consideration".

The motion was adopted.

MR. DEPUTY-SPEAKER : We shall now take up the clauses.

Clause 2 (*Amendment of long title*)

SHRI K. M. MADHUKAR : I beg to move :

Page 1, lines 7 and 8 and wherever it occurs in the Bill, *after* 'a Family Pension Scheme' *insert* 'and Old Age Pension Scheme'. (3)

MR. DEPUTY-SPEAKER : The question is :

Page 1, lines 7 and 8 and wherever it occurs in the Bill, *after* 'a Family Pension Scheme' *insert* 'and Old Age Pension Scheme'. (3)

The motion was negatived.

MR. DEPUTY-SPEAKER : The question is :

"That clause 2 stand part of the Bill."

The motion was adopted.

Claues 2 was added to the Bill.

Clauses 3 to 7 were added to the Bill.

Clause 8 (*Insertion of new sections 3E and 3F*)

SHRI K. M. MADHUKAR : I beg to move :

Page 2, line 18,—*after* "may be" *insert*—"but within two months" (4)

Page 2, line 20,—*add* at the end—"who has reached a level of living wage" (5)

Page 2, lines 38 and 39,—

for "as may be determined by it"

substitute "equal to one and a half times the sums contributed by the employers and Government". (6)

MR. DEPUTY-SPEAKER : I shall now put these amendments to vote.

Amendments Nos. 4 to 6 were put and negatived.

MR. DEPUTY-SPEAKER : The question is :

"That clause 8 stand part of the Bill".

The motion was adopted.

Clause 8 was added to the Bill.

Clauses 9 and 10 were added to the Bill.

Clause 11 (*Insertion of new Second Schedule*)

SHRI K. M. MADHUKAR : I beg to move :

Page 3, line 26,—

for "five and a half"

substitute—"ten" (7)

MR. DEPUTY-SPEAKER : I shall now put this amendment to vote.

Amendment No. 7 was put and negatived.

MR. DEPUTY-SPEAKER : The question is :

"That clause 11 stand part of the Bill".

The motion was adopted.

[Mr. Deputy-Speaker]

Clause 11 was added to the Bill.

Clauses 12 to 17 were added to the Bill.

Clause 18 (*Insertion of new Sections 6A and 6B*)

SHRI K. M. MADHUKAR . I beg to move :

Page, 5,—

for lines 13 and 14,—*substitute*—

"(3) Family Pension and Old Age Pension Scheme funds shall vest in and be admmistered by such Boards as have at least half the members representing labour". (8)

MR. DEPUTY-SPEAKER I shall now put this amendment to vote.

Amendment No. 8 was put and negatived.

MR. DEPUTY-SPEAKER The question is ·

"That clause 18 stand part of the Bill".

The motion was adopted.

Clause 18 was added to the Bill.

Clauses 19 to 32 were added to the Bill

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI R. K. KHADILKAR I move

"That the Bill be passed"

MR. DEPUTY-SPEAKER Motion moved ·

"That the Bill be passed."

श्री राम नारायण शर्मा · उपाध्यक्ष महोदय, यह बिल जो फेमिली पेंशन स्कीम का है यह दो प्राविडेंटफंड ऐक्ट्स को अमेंड करता है। मैं सरकार को सुझाव देना चाहता हूं कि अगर तीनों के लिए एक ही बिल हो बजाय दो ऐक्ट्स को एक बिल से अमेंड करने के, जोकि अगले सेशन में सरकार रखे तो ज्यादा अच्छा होगा क्योंकि इस तरह तीन बिलों के अन्दर मजदूर फंसे रह जायेंगे। ऐसे सरकार ने आश्वासन दिया है कि रिकवरी के लिए सरकार सख्त कानून का प्रावधान करने का विचार रखती है। लेकिन यह दोनों जो ट्रस्ट बोर्ड हैं कोल माइन्स प्राविडेंट फंड के और सैन्ट्रल प्राविडेंट फंड बोर्ड के इन दोनों ट्रस्ट बोर्ड्स ने समय-समय पर इस रिकवरी के प्रोसीजर को बहुत ही रिट्रेंजेंट बनाने के लिए सिफारिश की है और वह सारी सिफारिशें अभी भी सरकार की नजर के अन्दर ही हैं। तो जब यह वक्त आया था जबकि प्राविडेंट फंड की दोनो स्कीमों को अलग कर रहे थे और यह ऐसरा बना रहे थे तो ऐसी हालत मे उसको उन्हे रखना चाहिए था।

सरकार ने जो अभी फिगर दी वह एक ही के सम्बन्ध मे दी है—एम्प्लाईज प्राविडेंट फंड के सम्बन्ध मे। लेकिन दूसरा जो कोल माइन्स प्राविडेंट फंड है उसके सम्बन्ध में सरकार ने कोई फिगर नही दी। मैं बतलाना चाहता हू कि जहा उनके पास केवल 100 करोड़ की वसूली है वहाँ पर बकाया 20 करोड़ है। 100 करोड मे से 20 करोड़ कोल प्राविडेंट फंड का बकाया है। अभी जो बताया गया वह एम्प्लाईज प्राविडेंट फंड के सम्बन्ध में बताया गया जिस में 55 लाख वर्कर है और यह सिर्फ उन वर्करों की बात है जो सिर्फ चार लाख हैं। इस चार लाख मे भी यह जगलरी इस तरह से चलती है कि 29 परसेन्ट ही अभी तक प्राविडेंट फंड के मेम्बर हैं सब के सब लोग प्राविडेंट फंड के मेम्बर नहीं हो पाते। इसलिए यह जो स्कीम लागू होने जा रही है उन्ही दोनो ट्रस्ट बोर्ड्स के ऊपर यह जिम्मेदारी दी जा रही है और उस ट्रस्ट बोर्ड के ऊपर ऐसे-ऐसे डिफाल्टर्स भी बैठते हैं जिन के ऊपर करोड़ों रुपया बाकी रहता है। तो जो खुद डिफाल्टर है वह वसूली के लिए क्या प्रयत्न कर सकता है? तो ऐसे डिफाल्टर लोगों को कानून में उपबन्ध रखकर रोकना चाहिए कि वह किसी भी तरह से ट्रस्ट बोर्ड में न बैठ पावें और ट्रस्ट बोर्ड पर हावी न होने पावे। मैं आप को बताऊं ऐसे-ऐसे एम्प्लायर कोल बोर्ड में हैं जिनके पास इतनी पूंजी भी

नहीं है जितना कि प्राविडेंट फंड का उनका बकाया है। पांडे जी ने बताया कि 30 दिन में देने की बात हैं। यहां तो तीन वर्ष, चार वर्ष, 6 वर्ष तक भी लोगों ने नहीं दिया है और 6-6, 7-7 वर्ष तक एम्प्लाईज का कन्ट्रीब्यूशन, एम्प्लायर्स का कन्ट्रीब्यूशन कम्पनी के खजाने में पड़ा हुआ है। वह उसका एन्टेरेस्ट तक नहीं दे पा रहे हैं। उसके इन्टेरेस्ट से ही वह उसका बिजनेस चलाते है। अगर उस कोलियरी को नीलाम किया जाय तो जितना रुपया उनके ऊपर बकाया है उतना रुपया रिकवरी से वसूल नही होगा। मैं तो नाम बतलाने के लिए तैयार हूँ। बर्ड कम्पनी है जिस के ऊपर 1 करोड़ रुपया बाकी है प्राविडेंट फंड का कोल माइन्स का। इक्विटेबल कोल माइन्स है जिस के ऊपर 1 करोड़ रुपया बाकी है। कर्मचन्द थापर की कम्पनी हैं और कर्नल मारीसन की कम्पनी है, उस के ऊपर एक करोड़ रुपये से अधिक बाकी है। इन सब पर इस तरह करोड़ों रुपये बाकी हैं। माननीय सदस्यों को खबर नहीं है लेकिन 20 करोड़ से अधिक रुपये बाकी हैं। 100 करोड़ में से 20 करोड़, 20 परसेंट इन्हीं के खजाने में पड़ा हुआ है और मजदूरों को दरवाजे दरवाजे भटकना पड़ता हैं। उनकी जो लगाई हुई मजदूरी है उससे भी वह फायदा नहीं उठा पाते हैं। जब नेशनल कमीशन आफ लेबर ने रेकमेंड किया कि 8 परसेंट से 10 परसेंट किया जाय और सवा 6 परसेंट से आठ परसेंट कन्ट्रीब्यूशन किया जाए, उसके बाद यह सारी स्कीम हो तो उस की सिफारिश को मद्देनजर रखते हुए सरकार को यह नया कन्ट्रीब्यूशन लेना चाहिए न कि उसी में से डाइवर्ट करके लेना चाहिए। इन शब्दों के साथ इन बातों की ओर ध्यान दिलाते हुए मैं इस बिल का समर्थन करता हूँ।

SHRI S. R. DAMANI (Sholapur) : At present the provident fund money can be kept in current account, but I would like to have a clarification whether it can also be kept as a fixed deposit in banks, particularly the nationalised banks, for a longer period, as I think it will be in the interests of the workers to get a higher rate of interest on the amount by way of fixed deposit.

SOME HON. MEMBERS *rose*—

MR. DEPUTY-SPEAKER : There are a lot of things to be done today ; the Private Members' business is coming up at the end.

SHRI N. K. SANGHI (Jalore) : I want only one clarification. Sometime back on the floor of the House he said that they were going to bring in a single piece of legislation by which the ESI contribution and the provident fund contribution could be recovered together. I want to know why there is delay in the matter and when it will come before us.

श्री रामावतार शास्त्री (पटना) : उपाध्यक्ष महोदय, मैं केवल एक बात मन्त्री महोदय के ध्यान में लाना चाहता हूं—प्रावीडेन्ट फण्ड के जो रीजनल या सेंट्रल आफिस हैं, वहां बड़े बड़े अफसरान हैं, जहां आप मजदूरों को कुछ सहूलियतें देना चाहते हैं, वहां उन अधिकारियों का वहां जो काम करने वाले मजदूर या कर्मचारी हैं, उनके साथ जिस तरह का व्यवहार होता है, आपको मालूम है। उन कर्मचारियों ने अपनी डिमाण्ड्स का 9 प्वाइन्ट का एक चार्टर दिया था, इस सम्बन्ध में उन्होंने एजीटेशन भी किया है और आगे भी करना चाहते हैं। मैं इतना ही निवेदन करना चाहता हूं कि उनकी तरफ आप का ध्यान जायेगा या नहीं, ताकि वहां का काम ठीक से हो और मजदूरों को जिन को प्राविडेन्ट फण्ड लेना है, उनको ठीक से मिला करे। इस के लिए जरूरी है कि इन आफिसों में काम करने वाले कर्मचारियों को सन्तुष्ट रखा जाय, उनकी कठिनाइयों को दूर किया जाये। इसलिए मेरा निवेदन यह है कि उनकी तरफ आप का ध्यान जाना चाहिए। अगर आपने ध्यान नहीं दिया तो आने वाले दिनों में एक बड़ा तूफान उनके बीच में होने वाला है, जिससे बचने के लिए जरूरी है कि

[श्री रामावतार शास्त्री]

आप उन की बातों की तरफ ध्यान दें और उन की जायज बातों को मानें ।

SHRI R. K. KHADILKAR : I have already stated that we are thinking of bringing forward a new measure to rectify the deficiencies noticed in the working of the present Act. We shall also keep the suggestions made by my hon. friend, Mr. Damani.

There is a factual correction I want to make about figures of arrears. At the end of 1968-69 in the coal mines provident fund the amount of arrears was Rs. 4.7 crores and that comes to about 5.5 per cent. That is the only correction I wanted to make.

As I said before I shall bring forward a new comprehensive measure so that this scheme could be improved All the suggestions made here would be kept in view while bringing that Bill.

MR. DEPUTY-SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

15.53 hrs.

RE : BUSINESS OF THE HOUSE

SHRI SEZHIYAN (Kumbakonam) : Before you take up the next business, may I invite your attention to the list of business for today. The Private Member's business is relegated to the very end. The practice has been that at 3 p. m. or 3-30 p. m. the business of Private Members is taken up. Now this is a serious departure from past practice and sets a bad precedent. You should first take up Private Members' business and after giving them 2½ hours, if there is time available ; if there are Members available, then Government business might be taken up. Once a week the private Members' business gets 2½ hours, and if that is also taken up by the Government work what are we to do ? You cannot make inroads in the time of private Members' business like this. Therefore, I suggest that at 4 p.m. or 4-30 p.m. we must take up private business, and after discussing the private members' bills or resolutions for 2½ hours, you can take up Government business.

SHRI KALYANASUNDARAM (Tiruchirappali) : In addition to that there is to be a debate on a motion under rule 193. What will happen to that ?

MR. DEPUTY-SPEAKER : Well, I can very well appreciate the feelings of hon. Members, but there is nothing in the rules to say that Private Members' Business must be taken up at a particular time. All that the rule says is that the last two and a half hours of the sitting on Friday shall be allotted for the transaction of Private Members' Business. Therefore, that is the practice. But though today is the last day, as lot of work is there, I think it would be taken up as soon as we are able to dispose of Government business. Let us try to dispose of the business on hand as quickly as possible and then take up Private Members' Business.

15.56 hrs.

STATE OF HIMACHAL PRADESH (AMENDMENT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE, DEPTT. OF ELECTRONICS, DEPTT. OF ATOMIC ENERGY AND DEPTT. OF SCIENCE AND TECHNOLOGY (SHRI K. C. PANT) : Sir, I move* :

"That the Bill to amend the State of Himachal Pradesh Act, 1970, be taken into consideration".

This is a small Bill which seeks to replace the ordinance promulgated on the 5th January, 1971. When this House passed the State of Himachal Pradesh Bill in December last, we had proceeded on the assumption that the fourth Lok Sabha would be dissolved after the new State of Himachal Pradesh would come into existence. Accordingly we had provided that six Members to the Lok

*Moved with the recommendation of the President.